

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,  
PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,  
Sessions Judge,  
Mahila Court, Perambalur.**

**Friday, this the 30<sup>th</sup> day of April, 2021.**

**E. Bail No.359/2021**

Selvam, (Age 42/2020),  
S/o. Vaiyapuri,  
Indira Nagar, Elambalur,  
Perambalur Taluk and District.

... Petitioner/Accused.

-VS-

Inspector of Police,  
All Women Police Station,  
Perambalur.  
Crime No.12/2020.

... Respondent/Complainant.

Offences U/Ss. 5(1) r/w 6 of POCSO Act 2012 and 506(i) of IPC @ 5(1) r/w 6 of POCSO Act 2012, 506(i) of IPC and 3(i), 3(i)(w) (ii), 3(2)(v) of SC/ST Act 1989.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru. A. Arun Advocate for the petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition is filed U/s 439 of Cr.P.C.. before this Court to grant bail to the petitioner / accused herein concerned in Crime No.12/2020 on the file of All women Police Station for the alleged offences U/Ss. 5(1) r/w 6 of POCSO Act 2012 and 506(i) of IPC @ 5(1) r/w

6 of POCSO Act 2012, 506(i) of IPC and 3(i), 3(i)(w)(ii), 3(2)(v) of SC/ST Act 1989.

2. The case of the prosecution is that this petitioner involved in an offences U/Ss. 5(1) r/w 6 of POCSO Act 2012 and 506(i) of IPC @ 5(1) r/w 6 of POCSO Act 2012, 506(i) of IPC and 3(i), 3(i)(w)(ii), 3(2)(v) of SC/ST Act 1989. Hence a case has been registered against the petitioner.

3. The learned Counsel appearing for the petitioner/accused submitted that the petitioner did not commit any offence as alleged by the prosecution and he has been falsely implicated in this case due to enmity. The petitioner is an innocent Person. The Petitioner/Accused was H.C.P.No.1626/2020, revoked on 23.04.2021 by the Hon'ble High Court, Chennai. The Original order will be produce at the time of hearing. The petitioner is sufficient sureties for his due appearance before this Court. Therefore Petitioner Counsel prays to grant bail to the petitioner.

4. The learned Special Public Prosecutor has stated in reply that the accused was involved in an offence U/Ss. U/Ss. 5(1) r/w 6 of POCSO Act 2012 and 506(i) of IPC @ 5(1) r/w 6 of POCSO Act 2012, 506(i) of IPC and 3(i), 3(i)(w)(ii), 3(2)(v) of SC/ST Act 1989 and the accused was arrested and remanded only on 12.06.2020. As the witnesses in this case are being interrogated in the court by giving Spl.Sc.No.34/2020, the Perambalur District Collector has taken action on their orders under Goondas Act (TPDA No.9150/2020, dt.21.07.2020) and the petitioner is lodged in the Trichy Central Jail. Further it is submitted that strongly objected to the granting of bail to this accused. The accused will tamper the victim girl and witnesses and hence this petition may be dismissed.

5. Submissions of the petitioner counsel heard and objections of the Special Public Prosecutor also heard.


6. Records on hand are perused. It is submitted by the petitioner/accused that the petitioner was already detained under Goondas Act and it was revoked by the High Court of Madras. The Special Public Prosecutor strongly objected to release the accused, stating that the petitioner / Accused will tamper the victim girl and witnesses. It would not be proper to release the accused at this stage.

7. Taking into consideration the facts and circumstances of the case and the strong objection raised by the prosecution and the gravity of the offence and the trial proceedings are going on, this Court is not inclined to release the petitioner/accused on bail at this stage.

Therefore this bail petition is dismissed.



Proounced by me through E bail, this the 30<sup>th</sup> day of April

  
30/4/2021.  
Sessions Judge,  
Mahila Court, Perambalur.

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, All Woman Police Station, Perambalur.
3. The Advocate for the petitioner.